

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 104  
Appeal No. 15/252/JPR/2023  
Under Section 252 of  
Companies Act, 2013**

**In the matter of:**

**Department of Income Tax**

**...Appellant**

**Versus**

**Registrar of Companies (Raghukul Shares India Pvt. Ltd.) ...Respondent**

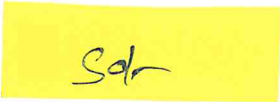
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Appellant : Vartika Mehra, Adv.  
For the Respondent : J.R. Meena, ARoC  
Naresh Kumar Sejvani, Adv.

**ORDER**

Heard Ms. Vartika Mehra, Adv. appearing on behalf of Mr. Sandeep Pathak, Adv. for the Appellant. Mr. J.R. Meena, ARoC appearing on behalf of the RoC, Jaipur. Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent No. 3 & 4 seeks time to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. Failing which, right to file reply will be forfeited. Notices have been served to the Respondent No. 2, 5, 6. However, there is no representation on behalf of these respondents. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 30.05.2024.

  
Sdr

(Rajeev Mehrotra)  
Technical Member

  
Sdr

(Deep Chandra Joshi)  
Judicial Member

May 02, 2024